

Central Administrative Tribunal  
Principal Bench: New Delhi

**RA No. 78/2016**

In

OA No. 608/2016

Reserved on: 05.04.2016

Pronounced on: 25.04.2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Dr. B.K. Sinha, Member (A)**

Suresh Kumar Azad,  
S/o Shri Chatru Singh  
(Ex Dy FA&CAO/C/JAT),  
G.M. N. Rly Hd Qrs Office,  
Baroda House, New Delhi  
R/o B-605, Rail Vihar Alpha-I,  
Greater Noida (U.P.)

...Review Applicant

(In person )

Versus

1. Union of India through  
FA&CAO/N.R.,  
Hd.Qrs. Office/N. Rly,  
Baroda House, New Delhi.
2. G.M.N. Railway,  
Hd Qrs Office,  
Baroda House, New Delhi.
3. Secretary, Railway Board,  
Ministry of Railway,  
Rail Bhawan, New Delhi. ....Respondents.

(By Advocate: None)

**O R D E R**

**By Hon'ble Dr. B.K. Sinha, Member (A):**

The review applicant has filed the instant review application not for seeking review of the Tribunal's order dated 12.02.2016 passed in OA No.608/2016 vide which the OA was dismissed in *limine* but for quashing of the aforesaid order of the Tribunal as if he has filed an appeal. Moreover,

we do not find that the review applicant has brought any new facts to light or pointed out any error in the order under review. Rather, he has himself stated in para 8 of the RA that as per the information received by him under RTI Act vide letter dated 19.01.2016 [Annexure A-1 (Colly)] old files are being traced out by the respondents and his representation would be given due consideration after gathering all facts of the year 1992-93.

2. In view of the above discussion, we do not find the instant review application maintainable in the present form and the same is accordingly dismissed.

**(Dr. B.K. Sinha)**  
Member (A)

**(V. Ajay Kumar)**  
Member (J)

/AhujA/